

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

CIVIL MISC. CONTEMPT APPLICATION NO.148 OF 2003

IN

ORIGINAL APPLICATION NO.805 OF 2003

ALLAHABAD THIS THE 19TH DAY OF NOVEMBER,2003

HON'BLE MAJ GEN. K.K. SRIVASTAVA, MEMBER-A
HON'BLE MR. A. K. BHATNAGAR, MEMBER-J

P.K. Saxena,
S/o Sri H.S. Saxena,
R/o L.I.G. 203,
Barra-5,
Kanpur.

.....Applicant

(By Advocate Shri Ashish Srivastava)

Versus

Harish Tiwari,
Commissioner,
Central Excise & Customs,
R/o 117/7, Sarvoday Nagar,
Kanpur.

.....Respondents

(By Advocate)

ORDER

HON'BLE MAJ GEN. K.K. SRIVASTAVA, MEMBER-A

This Contempt petition has been filed under section 17 of Administrative Tribunals Act 1985, to punish the respondents for wilful dis-obedience of the order of this Tribunal dated 23.07.2003 passed in O.A. No.805/03.

2. O.A. No.805/03 has been finally disposed of by order



19.11.2003 and the interim order stands merged with the final order. Since the controversy stands finally decided we do not propose to pursue this contempt petition against the respondents. The contempt petition is, therefore, dropped and notice is discharged.



Member-J



Member-A

/Neelam/